

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 241/99.

Tuesday this the 2nd day of March, 1999.

CORAM:

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. T.K. Malathy,
W/o Late K.P. Raman,
residing at: Edakkudy Puthenpura,
Vazhappally, Madavoor P.O.,
Muvattupuzha.
2. E.R. Lavakumar,
S/o Late K.P. Raman, residing at:
Edakkudy Puthenpura, Vazhappally,
Madavoor P.O., Muvattupuzha. .. Applicants

(By Advocate Shri R. Rajasekharan Pillai)

Vs.

1. The Union of India represented by
the Ministry of Industry, New Delhi.
2. The Development Commissioner,
Small Scale Industries, Office of
the Development Commissioner,
Nirman Bhavan, New Delhi.
3. The Director of Small Industries
Service Institute, Kanjani Road,
Ayyanthole.
4. The Assistant Director,
Production Centre, Ettumannor. .. Respondents

(By Advocate Shri R. Prasantha Kumar, ACGSC)

The application having been heard on 2nd March, 1999,
the Tribunal on the same day delivered the following:

O R D E R

The applicants seek to quash A-1 and to direct the
respondents to appoint the second applicant on compassionate
ground in either group 'C' or in group 'D' category.

2. When the Original Application was taken up, the
learned counsel appearing for the applicants submitted that

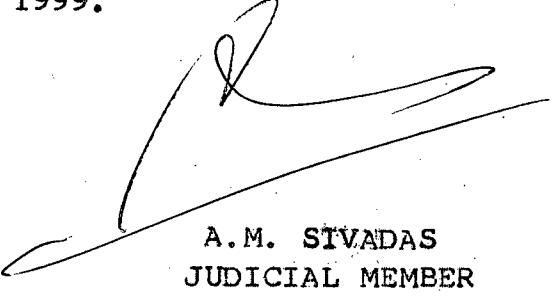
it is suffice to permit the second applicant to submit a representation to the second respondent for considering his case for an appointment in a group 'D' post.

3. The learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.

4. Accordingly the second applicant is permitted to submit a representation to the second respondent for appointment in group 'D' post on compassionate ground within two weeks. If such a representation is received, the second respondent shall consider the same and pass appropriate orders within two months from the date of receipt of representation.

5. Original Application is disposed of accordingly.
No costs.

Dated this the 2nd March, 1999.


A.M. STVADAS
JUDICIAL MEMBER

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LIST OF ANNEXURE

1. Annexure A1: True copy of the letter dated 20.11.98 issued by the 2nd respondent.

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